

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 9942/2019

MADHAV RAM (DECEASED)

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(IA No. 72806/2021 - DISCHARGE OF ADVOCATE ON RECORD
IA No. 72807/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 9945/2019 (II)

(IA No. 72801/2021 - DISCHARGE OF ADVOCATE ON RECORD
IA No. 72813/2021 - EXEMPTION FROM FILING O.T.)

Date : 27-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
[IN CHAMBERS]

Counsel for the
Parties

Mr. Randhir Kumar Ojha, AOR

Mr. Vikas K. Singh, Adv.
Mr. Rajshree Singh, Adv.
Mr. Sham Chand Tanwar, Adv.
Mr. T. N. Singh, AOR

Mr. Sanjay Kumar Tyagi, AOR
Mr. Abhishek Choudhary, Adv.
Ms. Akaansha Singh, Adv.

Mr. Aftab Ali Khan, AOR
Mr. M.Z. Chaudhary, Adv.
Mr. Syed Imtiyaz Ali, Adv.
Mr. Ali Safeer Farooqi, Adv.
Ms. Sharaddha, Adv.

Mr. Pranav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let a copy of the application registered as I.A.

No. 72806 of 2021 in SLP(Cr1.) No. 9942 of 2019 seeking discharge of Advocate-on-Record and I.A. No. 72801 of 2021 in SLP(Cr1.) No. 9945 of 2019 application seeking discharge of Advocate-on-Record be served upon Mr. Randhir Kumar Ojha through dasti.

Matters be listed after one week.

(NEETA SAPRA)
COURT MASTER

(DIPTI KHURANA)
COURT MASTER